

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF
INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the

7-11-83

NOTIFICATION

IN COMETAX

No. 5452 (F.No.398/1/83-ITB): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.4048 (F.No.398/17/80-ITCC) dated 26th June 1981 the Central Government hereby authorises Smt. U.A. Chandarana being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date of Smt. U.A. Chandarana takes over charge as Tax Recovery Officer.

sd/-

~~(M. K. SHUKLA) (H. S. ALKOTAR)~~

UNDER SECRETARY TO THE GOVT. OF INDIA.

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Mayapuri,
New Delhi.

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3. The C & AG, of India, New Delhi.
4. The Accountant-General, Gujarat, Ahmedabad.
5. The Chief Secretary, Government of Gujarat, Gandhinagar.
6. The Joint Secretary & Legal Adviser, Ministry of Law,
New Delhi.
7. The Commissioner of Incometax (Recovery) Gujarat, Ahmedabad
8. The I.A.C. Inspection Division CDDT, Vikas Bhawan, New
Delhi.
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~~(M. K. SHUKLA) (H. S. ALKOTAR)~~

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NOTIFICATION
IN COMETAX

No. 5454 (F.No.398/ /83-II(B): In pursuance of sub-clause (ii) of clause (44) of section 2 of the Incometax Act, 1961 (43 of 1961) and in supersession of Notification of the Govt. of India in the Department of Revenue No.5065(F.No.398/1/83-II(B) dated 28th January 1983 the Central Government hereby authorises Shri M.A. Chundrigar being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri M.A. Chundrigar takes over charge as Tax Recovery Officer.

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6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Incometax(Recovery) Gujarat, Ahmedabad.
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